

Central Administrative Tribunal  
Principal Bench: New Delhi

RA 113/97  
in  
OA 2674/96

(2)

New Delhi, this the 16th day of May, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)  
Hon'ble Shri S.P. Biswas, Member (A)

Union of India,  
Represented by the  
Ministry of Information & Broadcasting,  
Shastry Bhawan,  
New Delhi.

The Director General,  
All India Radio,  
Akashvani Bhavan,  
Parliament Street,  
New Delhi.

The Director General,  
Doordarshan,  
Mandi House,  
Copernicus Marg, New Delhi.

The Chief Controller of Accounts,  
Ministry of Information & Broadcasting,  
Shastry Bhawan,  
New Delhi.

...Review Applicants

(By Advocate Shri R.P. Aggarwal)

-Versus-

Association of Radio & Television  
Engineering Employees,  
Ministry of Information & Broadcasting,  
HPT, Kingsway, Delhi.  
represented by  
Shri P.N. Kohli,  
President, Association of Radio & Television  
Engineering Employees,  
Ministry of Information & Broadcasting,  
HPT, Kingsway, Delhi.

Shri M.K. Magazine,  
Assistant Engineer,  
Doordarshan, New Delhi. ....Respondents

(By Shri B.L. Madhok proxy for  
Shri B.S. Mainee, Advocate)

(Signature)

ORDER (ORAL)  
(Dr. Jose P. Verghese, Vice-Chairman (J))

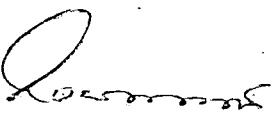
By our orders dated 2.4.1997, we had directed the respondents to make the payment of interest @ 9% per annum from the date of dismissal of SLP i.e. 15.5.1995 and thereafter the payment was to be made within the time granted by our orders and if any further delay occurs then 18% interest was directed to be paid.

(13)

2. Learned counsel for the review applicant i.e. Union of India states that due to certain budgetary constraints and due to the pendency of three OAs in this court, the payment could not be calculated and effected and now undertakes to make the payment within three months from today subject to the outcome of those three OAs. We accept the undertaking and on that condition, the direction to pay the interest is deferred for three months only. In the event no payment is made by that period, direction to pay the interest will automatically take effect without further reference to this court.

3. The Review application is disposed of in these terms.

A copy of this order be given to the parties.

  
(S.P. Biswas)

Member (A)

(Na)

  
(Dr. Jose P. Verghese)

Vice-Chairman (J)